



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 692 of 2003

Applicant(s) Akshaya Kumar Pandita Respondent(s) Union of India & Ors.
Advocate for Applicant(s) M/s. In Person Advocate for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

9. P.O. for Rs. 50/- filed.
For Registration pt.

AP
13/10/03

~~S.O.-(J)~~
~~DR~~
13/10/03

DR

Defect removed.
For Registration.

AP
15/10/03

~~DR~~
Register

~~S.O.-(J)~~
~~DR~~
15/10/03

~~DR~~
Hearings

~~DR~~
15/10/03

REGISTER

DR
15/10/03

1. ORDER DATED 17.10.2003.

Heard Shri Akshaya Kumar Pandita,
the Applicant, in person.

In this Original Application he
has raised a grievance that the Inquiring
Officer, without hearing him has concluded
the enquiry and has submitted a report. He
has, however, admitted that this point he has
not so far agitated before the disciplinary

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

16/11/03

Benck.

Or. No. 17/03

Copies of order alongwith copies of the said order sent to all respondents and copies of said order prepared for ~~consideration~~ ~~for feedback~~ ~~and~~ the parties who has appeared in person.

DB
27/11/03
SO

Authority but thought it prudent to approach before this Tribunal for relief. In the circumstances, the Applicant is directed to submit a representation in this regard before the Disciplinary Authority for consideration and necessary orders. This representation he may submit before the Disciplinary Authority within a period of 30 days hence. Upon receipt of the same, the Disciplinary Authority should dispose of the representation with a speaking order within a period of 60 days thereafter.

Applicant has also made a grievance that he had made representation before the Disciplinary Authority/Revisional Authority about ~~the~~ treating the period spent on suspension. The Revisional Authority by passing an order at Annexure-12 had directed him that the Revision petition was premature since the departmental proceedings ~~were~~ still continuing against him. We find that the order of Reviewing Authority is right and proper and in the circumstances the plea taken by the applicant in this regard, in this C.A. is not available and therefore, the same is rejected.

With the above observations and directions, this original Application is disposed of at the admission stage; by leaving the parties to bear their own costs.

Send copies of this order alongwith copies of this C.A. to the Respondents and

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free copies of this order be given to
the Applicant in person.

However, it is hereby ordered
that final orders on the enquiry report
should not be passed before disposal of
the representation to be filed by the
Applicant.


VICE-CHAIRMAN


MEMBER (JUDICIAL)